

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,  
1942

CRL.R.P TEMP 3 OF 2020

REVISION PETITIONERS/APPELLANTS/ ACCUSED 1 AND 2

1.YESODHARAN,  
AGED 51 YEARS, S/O NARAYANAN,  
ATTESSERY PUTHEN VEEDU, THALIRADI MURI,  
VALLIKUNNAM VILLAGE, ALAPUZHA DISTRICT.

2.KAMALAN,  
AGED 52 YEARS, S/O KUMARAN,  
VATTACKATTETHU VEEDU,  
THALIRADI MURI,VALLIKUNNAM VILLAGE, ALAPUZHA  
DISTRICT.

BY ADV. SRI M.V.THAMBAN  
ADV. SRI R.REJI,  
ADV. SMT.THARA THAMBAN  
ADV.SRI B.BIPIN  
ADV. SRI. ARUN BOSE

RESPONDENT/RESPONDENT/STATE

1.STATE OF KERALA  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, PIN- 682 018  
REPRESENTING THE SUB INSPECTOR OF POLICE,  
VALLIKUNNAM POLICE STATION , ALAPUZHA DISTRICT

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH

THIS CRIMINAL REVISION PETITION HAVING COME UP FOR  
ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY PASSED  
THE FOLLOWING:

**V.G.ARUN, J.**

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**Crl.R.P. TMP No. 3 of 2020**  
**&**  
**Crl.M.A.(unnumbered) of 2020**  
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**Dated this the 30<sup>th</sup> day of April, 2020.**

**ORDER**

**Crl.R.P. TMP No. 3 of 2020**

Admit.

Learned Public Prosecutor takes notice for the respondent.

**Crl.M.A.(unnumbered) of 2020**

Execution of sentence imposed on the petitioner is suspended on condition of each of the petitioners executing a bond for Rs.25,000/- (Rupees twenty five thousand only) with two solvent sureties each for the like amount, to the satisfaction of the trial court on condition of the petitioners remitting the fine amount and 50% of the compensation imposed by the trial court within a period of thirty days.

**V.G.ARUN**  
**JUDGE**

VV/30.4.2020